

ACT No. XXV OF 1940.

[PASSED BY THE INDIAN LEGISLATURE]

(Received the assent of the Governor General on the
10th April, 1940)

An Act further to amend the Petroleum Act, 1934.

XXX of 1934. **W**HEREAS it is expedient further to amend the Petroleum Act, 1934, for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. This Act may be called the Petroleum (Amend- Short title.
ment) Act, 1940.

XXX of 1934. 2. In section 9 of the Petroleum Act, 1934 (herein- Amendment
after referred to as the said Act),— of section 9,
Act XXX of
1934.

(a) to sub-section (1) the following proviso shall be added, namely:—

“Provided further that the total quantity of dangerous petroleum which may be stored without a licence under clause (b) shall not exceed twenty gallons, notwithstanding that such owner may possess other motor conveyances or engines.”;

(b) in sub-section (2), after the word, brackets and letter “ clause (b) ” the words, brackets and figure “ of sub-section (1) ” shall be inserted.

3. In section 28 of the said Act,—

(a) in sub-section (1), after the word “ shall ” the Amendment
of section 28,
Act XXX of
1934.
following shall be inserted, namely:—

IV of 1871. “ unless section 8 of the Coroners Act, 1871, is applicable to the circumstances ”;

(b) in sub-section (3), for the words “ this section ” the word, brackets and figure “ sub-section (2) ” shall be substituted;

(c) in sub-section (4), after the words “ in pursuance of this section ” the words, brackets and figure “ and of any inquiry held by a coroner in a case to which sub-section (1) refers ” and after the words “ the Central Government ” the words “ the Chief Inspector of Explosives in India ” shall be inserted.

Price anna 1 or 1½d.